

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION



CRIMINAL APPEAL NO. _____ OF 2023
(ARISING OUT OF S.L.P. (CRL.) NO. 8926 OF 2023)

RANJIT DIGAL

APPELLANT(S)

VERSUS

STATE OF ODISHA

RESPONDENT(S)

O R D E R

Heard learned counsel appearing for the parties.

Leave granted.

The High Court granted interim bail to the appellant on 14th October, 2022. By the impugned order dated 6th April, 2023, the High Court came to the conclusion that the appellant is entitled to be enlarged on bail. However, the High Court proceeded to grant bail only for a period of three months. Once the High Court came to the conclusion that the appellant was entitled to bail, there was no reason to restrict the bail to the period of three months.

Accordingly, the Appeal is allowed. The impugned order dated 6th April, 2023, granting interim bail will continue to operate till the disposal of the case before the Trial Court.

.....J.
(ABHAY S.OKA)

.....J.
(PANKAJ MITHAL)

NEW DELHI;
September 04, 2023.

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8926/2023

(Arising out of impugned final judgment and order dated 06-04-2023 in BLAPL No. 1819/2023 passed by the High Court of Orissa at Cuttack)

RANJIT DIGAL

Petitioner(s)

VERSUS

STATE OF ODISHA

Respondent(s)

(IA No. 132622/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS)

Date : 04-09-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE PANKAJ MITHALFor Petitioner(s) Mr. Haraprasad Sahu, Adv.
Mr. Sanjaya Narayan Sahoo, Adv.
Mr. Pranaya Kumar Mohapatra, AORFor Respondent(s) Ms. Swati Vaibhav, Adv.
Ms. Shruti Vaibhav, Adv.
Mr. Suvendu Suvasis Dash, AORUPON hearing the counsel the Court made the following
O R D E R

Leave granted.

The Appeal is allowed in terms of the signed order. The impugned order dated 6th April, 2023, granting interim bail will continue to operate till the disposal of the case before the Trial Court.

Pending applications stand disposed of accordingly.

(ASHISH KONDLE)
COURT MASTER (SH)(AVGV RAMU)
COURT MASTER (NSH)

[THE SIGNED ORDER IS PLACED ON THE FILE]